

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II
(through web-based video conferencing platform)**

Item 48

IA No. 2620/23
In
CP(IB) No. 128/Chd/Hry/2017
(Admitted)

Under Section 7 & 60(5) IBC 2016

In the matter of:-

Bank of India

Vs.

.....Petitioner

OSIL Exports Ltd.

.....Respondent

Due to paucity of time, the matter could not be taken up, hence adjourned
to 21.11.2023.

Sd/-
Court Officer

November 08, 2023
VN